

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.-SWAMI): (a) to (c) As per available reports one person who was teaching in Madrasa Mazahir Uloom, Saharanpur, was arrested on February 16, 2002, under the provisions of Arms Act and IPC for his links with Harkatul Jihad-e-Islam (HUJI). Arms and ammunition were also recovered from his room in the said Madarsa, he was subsequently booked under POTO by the Delhi Police in a separate case related to HUJI activities and lodged in Tihar Central Jail. Some cases are also pending against him in Gujarat State.

Further, some arms and ammunition were also seized from a Madarsa named Jamia Islamia Talimuddin at Dabhel Simlak, Distt. Navasari, Gujarat on February 15, 2002, and three persons were arrested in that case. Among the persons arrested from the Madarsa include one teacher of Madarsa. A case has been registered under the relevant provisions of the IPC and Arms Act. The case is pending for trial.

(d) 'Public Order' and 'Police*' are state subjects vide Entry No. 1 and II of List-II-State List of Seventh Schedule of the Constitution of India. It is therefore, the primary responsibility of the State Government to take appropriate action in such cases as per law.

Outcome of peace negotiation with BLT

4437. SHRI URKHAO GWRA BRAHAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the outcome of the peace negotiation with BLT in the matter of providing the Sixth Schedule Status to Bodos and other tribes of Assam specially those residing in the North Bank of Brahmaputra; and

(b) by when the final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) The tripartite peace talks involving the representatives of the Central Government, the Government of Assam and the Bodo Liberation Tiger (BLT) are continuing. In view of the continuing tripartite talks, it is not possible to indicate a time frame for final decision.